

to Cooperative Act and there are no unavoidable reasons in the way of holding elections;

(f) if so, what further action is being taken to rectify the situation; and

(g) whether the situation in NCCF is also the same in the matter of holding election and if so, what action is contemplated by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (MISS KAMLA KUMARI): (a) NAFED has confirmed that the legal opinion of their Legal Adviser on holding election of the Board of Directors was received on 23rd June, 1982.

(b) Since NAFED had found the legal opinion received on 23rd June, 1982 as incomplete, they have referred the matter to a Senior Advocate of the Supreme Court whose opinion is awaited.

(c) and (d) The election of Board of Directors was not on the agenda of the General Body Meeting of NAFED held on 25th June, 1982. The election of the Board of Directors is required to be conducted in accordance with the prescribed procedure and certain formalities are to be completed prior to the election. Moreover, NAFED had decided to seek legal opinion on the suggestion given by the Government to NAFED regarding holding of election of the Board of Directors on time.

(e) and (f) Bye-law 24 of the bye-laws of NAFED, *inter-alia*, provides that "if for any unavoidable reasons, the General Meeting could not be held at a suitable time before the expiry of the term, the existing Board of Directors shall continue to hold office till the election of the new board". As per proviso the section 31(3) of the Delhi Cooperative Societies Act, 1972, "the elected members shall continue to hold office till

their successors are elected or nominated under the provisions of the Act of the Rules or bye-laws".

(g) The Government have also apprised the NCCF of the legal position about the term of their existing Board of Directors, as per provisions of Section 31(3) of the Delhi Cooperative Societies Act, 1972.

Milk supply

2876. SHRIMATI MONIKA DAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that recently there has been deterioration in the supply of milk from the Delhi Milk Scheme booths; and

(b) if so, what action Government have taken in the matter to remove the hardships presently being faced by the consumers?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) and (b) The Delhi Milk Scheme is at present distributing daily about 3.48 lakh litres of milk which is more than the supply effected in June '82. The supervision by the Distribution officers has been intensified. In addition to regular inspections of booths, surprise inspections are also conducted.

Representations of staff pending with F.C.I. Headquarters

2877. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of Agriculture be pleased to refer to the reply to Unstarred Question 129 given in the Rajya Sabha on the 9th July, 1982 and state:

(a) whether the clarifications sought for by the Food Corporation of India in respect of the two repre-

representations received through the Zonal Office at Calcutta in regard to regularisation of the absence from duty for a period of more than five years on medical grounds have since been received by the Corporation; and

(b) if so, the details of the above two representations including the date since when they are pending decision and by when the Corporation propose to finalise the decision in respect thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (MISS KAMLA KUMARI): (a) Yes, Sir.

(b) The two representations are in regard to regularisation of the absence from duty for more than five years on medical grounds. Normally, no leave for a continuous period exceeding five years could be granted. The two cases pending since December, 1980 and September, 1981 could not be decided for want of certain clarifications called for from the Zonal Office. The clarifications since received are under examination of the Corporation and cases will be decided on merits.

Provisional registration under the Insecticides Act

2878. **SHRIMATI PRATIBHA SINGH:** Will the Minister of AGRICULTURE be pleased to refer to the reply to Unstarred Question 1400 given in the Rajya Sabha on September 2, 1981 and state:

(a) whether it is a fact that conditions for the grant of provisional registration are that Companies can import insecticides etc. for trial and data collections and there is a ceiling for import of materials for one thousand acres only;

(b) whether it is a fact that provisional registration holders are importing such insecticides in unlimited quantities and selling the same at a profit of one thousand per cent; and

(c) if reply to part (b) be in affirmative, what action Government have taken or propose to take against such persons?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN):
(a) Yes, Sir.

(b) The condition of import of material for 1,000 acres only by provisional registrants, can be waived for meeting emergent requirements of certain pesticides for particular crop production programmes.

In view of further data about bio-efficacy and safety of certain insecticides generated in the country and the demand for such insecticides, the Registration Committee, in certain cases, have not specified the quantities of insecticides to be imported by the provisional registrant. The Government have not received any reports to show that any provisional registration holder is making undue profit.

(c) In view of the reply to part (b) of the Question, this does not arise.

Profits earned by pesticides companies

2879. **SHRIMATI PRATIBHA SINGH:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Government have decided to set up a high power committee to carry out investigation of frequent allegations of unduly high profits being earned by pesticides companies and to suggest measures to regulate the profit of these companies; and

(b) if so, by when the committee is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN):
(a) No, Sir.

(b) Does not arise.